

**Central Administrative Tribunal
Principal Bench**

**CP No.298/2015
OA No.901/2012**

New Delhi, this the 30th day of September, 2015

**Hon'ble Mr. Justice Syed Rafat Alam, Chairman
Hon'ble Mr. P. K. Basu, Member (A)**

A. K. Saxena (IDAS)
S/o Sh. O. B. Saxena
436, Sector-A, Pocket-C,
Vasant Kunj,
New Delhi. ... Applicant.

(By Advocate : Shri S. C. Saxena)

Vs

Sh. R. K. Mathur
Secretary
Ministry of Defence,
South Block,
New Delhi 110 001. ... Respondent

(By Advocate : Shri D. S. Mahendru)

: O R D E R (ORAL) :

Justice Syed Rafat Alam, Chairman :

This is an application for initiating contempt proceedings against the respondents for not carrying out the directions of the Tribunal dated 14.02.2014 in OA No.901/2012.

2. At the outset, Shri D. S. Mahendru, learned counsel for the respondents, states that the aforesaid order of the Tribunal has fully been implemented, and pursuant thereto, the respondents have issued order dated 08.09.2015. A copy of the said order is produced before us for our perusal, which we hereby order to be taken on record.

3. Shri S. C. Saxena, learned counsel for the applicant fairly submitted that since the order dated 08.09.2015 in OA No.901/2012 has already been given effect to by the respondents, this contempt application has lost its efficacy.

4. In view of the above, the Contempt Application is dismissed. Notices issued to the respondents are hereby discharged.

(P. K. Basu)
Member (A)

(Syed Rafat Alam)
Chairman

/pj/